

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**PHYSICAL HEARING**

**CORAM: JUSTICE TELAPROLU RAJANI – HON’BLE MEMBER (J)  
CORAM: SHRI CHARAN SINGH - HON’BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 23.05.2023 AT 02:30 PM**

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| <b>TRANSFER PETITION NO.</b>            |  |
| <b>COMPANY PETITION/APPLICATION NO.</b> | <b>IA (IBC)/792/2023 in Company Petition IB/300/2022</b> |
| <b>NAME OF THE COMPANY</b>              | <b>V. Narayan Reddy</b>                                  |
| <b>NAME OF THE PETITIONER(S)</b>        | <b>Bank of Baroda</b>                                    |
| <b>NAME OF THE RESPONDENT(S)</b>        | <b>V. Narayan Reddy</b>                                  |
| <b>UNDER SECTION</b>                    | <b>95 of IBC</b>   |

**ORDER**

**IA (IBC)/792/2023**

This application is filed by the RP seeking to condone the delay of 16 days in filing his Report and to admit the application u/s 99 of IBC. Heard the RP. Considering that the delay is not enormous and considering that the Report is however filed, the application is allowed and the delay is condoned. The Report is taken on record and the application is disposed of accordingly.

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**